

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:786
ANSWERED ON:14.08.2012
OVERSTAY OF FOREIGNERS
Patil Shri C. R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of foreigners overstaying in the country even after the expiry of their visa during each of the last three years and the current year, country-wise;
- (b) the number of foreigners deported during the said period, country-wise; and
- (c) the measures taken by the Government to deport them at the earliest?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Details of foreign nationals who were found to be overstaying after the expiry of their visa and those deported during the last three years, country-wise, are given in Annexure. Data for the current year has not been compiled.

(c): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.